

Annexure-2																
Name of the corporate debtor: Gwalior Polypipes Limited Date of commencement of liquidation: 10.07.2024																
List of stakeholders as on: 14-07-2025																
(Version 3 dated 10-07-2025, pursuant to claims received up to 16-01-2024)																
List of operational creditors (Government Dues)																
(Amount in ₹)																
Sl. No	Department	Identification No.	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any	
			Date of receipt	Amount claimed	Amount of claim admitted/ Provisionally admitted		Nature of claim	Amount covered by lien or attachment pending disposal	Whether lien / attachment removed? (Yes/No)	% share in total amount of claims admitted						
1	Employee Provident Fund Organization		18-Oct-2024	₹ 40,95,138	₹	40,95,138 (Provisionally admitted)		unsecured	₹ -	-	0.82%	₹ -	₹ -	₹ -		
2	Madhya Pradesh Industrial Development Corporation		8-Nov-2024	₹ 23,69,050	₹	23,69,050 (Provisionally admitted)		unsecured	₹ -	-	0.47%	₹ -	₹ -	₹ -	-	
3	Kota Electricity Sypply Limited		24-Dec-2024	₹ 4,79,293	₹	2,55,073 (Provisionally admitted)		unsecured			0.05%					
4	Commercial Tax Office		16-Jan-2025	10,72,81,256	₹	1,07,44,181 (Provisionally admitted)		unsecured			2.14%					
	Total			₹ 11,42,24,737	₹	1,74,63,442			₹	₹ -	3.48%	N A	₹ -	₹	₹ -	
Notes: These notes to be considered as an integral part of this sheet																
1.The liquidator has made the best estimate of the amount for admission of the claim wholly or partially based on the information & proofs of claims as made available to him by the claimant and based on the records and information provided by the																
2. The list of stakeholders, as modified from time to time, shall be:(i). available for inspection by the persons who submitted proofs of claim;(ii). available for inspection by members, directors, and																
3. Any claim received after the last date of receipt of claims (being 09-11-2024) has not been considered for the purpose of List of Stakeholders Version 2.																
4. The liquidator reserve her right to modify an entry in the list of stakeholders, when he comes across additional information warranting such modification, and shall modify the entry in the manner as may be directed by the Adjudicating Authority.																